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**GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, the 3rd July, 2013

No. 2/50/2013-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the Manipur Public Servants' Personal Liability (Amendment) Bill, 2013 as introduced in the Manipur Legislative Assembly, in its sitting held on 1-7-2013 is hereby published in the Manipur Gazette.

TH. KAMINI KUMAR SINGH,
Joint Secretary (Law),
Government of Manipur.

The Manipur Public Servants' Personal Liability (Amendment) Bill, 2013

A

Bill

to amend the Manipur Public Servants' Personal Liability Act, 2006 (Manipur Act No. 8 of 2006).

Be it enacted by the Legislature of Manipur in the Sixty-fourth year of the Republic of India as follows :-

1. Short title and commencement.- (i) This Act may be called the Manipur Public Servants' Personal Liability (Amendment) Act, 2013.

(ii) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Insertion of new Section 4A.- After Section 4 of the Manipur Public Servants' Personal Liability Act, 2006, the following new Section 4A shall be inserted, namely -

“4A. Liability for past irregular actions.- Notwithstanding anything contained in the Act, any irregular actions committed by a public servant four years before commencement of this Act, shall be deemed to be irregular actions committed under this Act.”

STATEMENT OF OBJECTS AND REASONS

The Manipur Public Servants' Personal Liability Act, 2006 was enacted by the State Legislature to provide for personal liability of the public servants of Manipur for creation of unauthorized liability through irregular actions in the form of appointment or engagement of persons, award of works, supply orders, payment of bills, signing and execution of contracts, providing grants, benefits, compensation, and such other acts in the name of Government or its agencies and recovery of such amounts from the personal incomes including salary and other entitlements of the public servants responsible for creation of such liabilities.

2. The Act does not specifically mention the time period for which irregular acts committed before the enforcement of the Act can be taken up for consideration by the High Powered Committee. It has become necessary to set a definitive time limit so that the Committee is not bound to take up cases which have occurred long back and for which the conduct of enquiry may be difficult to the Committee.

3. The Bill seeks to insert a new clause 4A to set a time limit to cover the irregularities which occurred four years before the commencement of the Act.

4. Hence, this Bill.

Imphal,

the _____ th June, 2013.

O. Ibobi Singh

FINANCIAL MEMORANDUM

When the proposed Law is enacted, there will be no financial expenditure from the Consolidated Fund of the State.

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